

**THE TAMIL NADU LEGISLATURE LEADERS OF OPPOSITION  
AND GOVERNMENT WHIPS TRAVELLING ALLOWANCE  
RULES, 1984.**

In exercise of the powers conferred by sub-section (2) of section 9, read with section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:—

**RULES**

**1.** (1) These rules may be called the Tamil Nadu Legislature Leaders of Opposition and Government Whips Travelling Allowance Rules, 1984.

(2) The rules hereby made shall be deemed to have come into force on the 19th January 1984.

**2.** These rules shall apply only to the journeys undertaken by the Leader of Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council for attending the functions organised by the State Government or by any office of any department of that Government in the performance of his functions as an officer of such department, within the State of Tamil Nadu.

**3.** The Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council shall be eligible for travelling allowance for one journey from their usual place of residence to the place of function organised by the State Government or by any officer of any department of that Government in the performance of his functions as an officer of such department and back therefrom.

**<sup>1</sup>3-A.** The Leader of the Opposition in the Legislative Assembly and the Chief Government Whip in the Legislative Assembly may

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<sup>1</sup> Vide G.O.Ms.No.556, Public (Establishment-I and Legislature), dated 30th May 1996 (With effect from 30th May, 1996)

undertake journey by a taxi engaged by the District Collectors for which the expenditure will be met from Government funds by the District Collectors according to the powers delegated to them.

**4.** For journeys of the nature described in rule 2, performed by the Leader of the opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council travelling and daily allowances shall be admissible at the rates and upon the conditions as applicable to Ministers and specified in the Tamil Nadu Ministers' Travelling Allowance Rules, 1951, as amended from time to time.

**5.** The headquarters of the Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council, shall during a session, be deemed to be at the place fixed for a meeting of the Tamil Nadu Legislative Assembly or the Tamil Nadu Legislative Council, as the case may be, under Article 174 of the Constitution, and at all other times be deemed to be at their usual place of residence.

**6.** The Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council may present bills for travelling allowance without the counter-signature of the controlling officer. They shall specify in the travelling allowance bill, the nature of the function for which the journey was performed.

**7.** The Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council shall be entitled to take with them during their journeys their Personal Assistant and one peon and they shall also be entitled to travelling allowance for such journeys in accordance with the Travelling Allowance Rules applicable to Government Servants drawing the same pay.